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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD

O.A.No.1192/95

Dt.of order:10.10.1995

Between

1. P. Ravinder Kumar
2. A.V.Roseswar Rao
3. S.P.Chenniah
4. M.Sathyanarayana
5. R. Satyamma
6. M.V.Chidambaram Rao
7. D. Babu Rao
8. Jayanthi Chevan
9. V.P.Solomon Raj
10. B. Hepsiba
11. B. Gundamaiah
12. R. Amar Singh
13. D. Gopalakrishna
14. P.Shankar Rao
15. J.Venumadhav
16. M.N.Reddy
17. P.Sudarshan

.. Applicants

and

1. Union of India rep by its Secretary, Min. of Information & Broadcasting, New Delhi.
2. Director General, Doordarshan, Mandi House, New Delhi-1.
3. Director, Doordarshan Kendra, Hyderabad

.. Respondents

Counsel for the Applicant :: Mr P.B. Vijayakumar

Counsel for the respondents :: Mr N.R.Devraj, Sr.CGSC

CORAM:

HON'BLE SHRI A.B. GORTHI, MEMBER(ADMN)

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-2-ORDERAs per Hon'ble Shri A.B. Gorthi, Member(Admn)

Heard Shri P.B. Vijayakumar, learned counsel for the applicant and Shri N.R. Devraj, Standing Counsel for the respondents.

2. The applicants herein are working as Technicians in the pay scale of Rs.1200-2040 under Director, Doordarshan Kendra, Hyderabad. Their claim in this OA ~~is~~ for a higher scale of pay of Rs.1400-2300 which is being given to the Lighting Assistants.

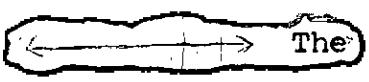
3. Consequent to the implementation of the Third Pay Commission's recommendations in the year 1973, the scale of pay of Technicians and Lighting Assistants in Doordarshan was fixed at Rs.330-480. The Lighting Assistants of Doordarshan filed a Writ Petition ((Civil)No.1756 of 1986 before the Supreme Court of India, claiming parity in respect of their pay with Assistant Camera Men of the Films Division. Their plea was accepted by the Hon'ble Supreme Court and consequentially, the respondents raised the scale of pay of lighting assistants from 330-480 to Rs.425-700 (now revised to Rs.1400-2300).

4. Mr P.B. Vijayakumar, learned counsel for the applicants firstly contended that the question of granting the Technicians the same scale of pay as that of Lighting Assistants and also the job contents of both these posts was examined by the NPC and its report is still pending acceptance by the Government.

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He, therefore, prays for a direction to the respondents to take a final decision on the recommendations of the NPC. The second point urged by the learned counsel for the applicants is, that the nature of duties and the level of responsibility of both the ~~lighting~~ 1 technicians and lighting assistants are same, if at all, the technicians have a higher level of responsibility than that of lighting assistants. Keeping in view the principle of 'equal pay for equal work', the applicants are entitled at least to the same scale of pay as that of the lighting assistants. Aggrieved by the lack of response from the respondents, the Association of Radio and Television Engineering Employees, of which the applicants are members, represented to the Director General, Doordarshan Kendra, New Delhi, seeking the higher pay scale of Rs. 4400-2300 to the technicians working in various Doordarshan Kendras. It is stated that the representation dated 7.3.1995, which is at Annexure I to the OA is still pending with respondent No.2. Keeping in view of the above facts and circumstances of the case, this application is being disposed of at the admission stage itself after hearing learned counsel for both the parties, with the following directions:

5.  The respondents are directed to treat this OA together with its annexures as a representation from the applicants and consider the various issues raised therein for the purpose of deciding the request of the applicants. Respondent No. 1 should also take up the case with respondent No. 1

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for an early decision on the recommendations of the Expert Body of NPC, said to be pending with respondent No.1. The above shall be complied with by the respondents within a period of 4 months from the date of receipt of this order.

6. OA is disposed of accordingly. No costs.

7. Office to enclose a copy of the OA ~~and~~ ¹
~~its~~ annexures along with this order.

A. B. Gorthi
(A. B. GORTHI)
Member (Admn)

Dated: The 10th October, 1995

Dictated in the open court

mvl

Ashba ¹ ₁
Deputy Registrar (Judl)

Copy to:-

1. Secretary, Ministry of Information & Broadcasting, Union of India, New Delhi.
2. Director General, Doordarshan, Mandi House, New Delhi.
3. Director, Doordarshan Kendra, Hyderabad.
4. One copy to Sri. P.B. Vijayakumar, advocate, CAT, Hyd.
5. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

DA 1192/95
TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A.B. GORTHI, ADMINISTRATIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT

DATED: 10.10.1995.

M.A./R.A./C.A. NO.

IN

O.A. NO. 1192/95

T.A. NO. (W.P. NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

Rsm/-

*** Enclosed
copy of the OA
and annexures
alongwith this
order

No spare copy

